

ITEM NO.3

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1728/2019

RAM NARESH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 228121/2023 - INTERIM BAIL)

Date : 08-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s) Mr. Amol Chitravanshi, Adv.
Mr. Anubhav Trivedi, Adv.
Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s) Mr. Akshay Amritanshu, AOR
Ms. Anjali Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 228121/2023

Heard learned counsel for the appellant and the respondent(s).

We do not find any reason to grant bail to the appellant pending hearing of the appeal. No case has been made out for suspension of sentence.

The application being IA No.228121/2023 is dismissed.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR